

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5749  
ANSWERED ON:02.05.2002  
UNREGISTERED COMPANIES  
RAMDAS ATHAWALE

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) whether a large number of companies are operating in various States of the country including Delhi particularly in tribal areas without registering themselves with the registrar of companies;
- (b) if so , whether it is mandatory for any company to get itself registered within a stipulated time period ;
- (c) if so, the norms laid down in this regard ;
- (d) whether the Government propose to take action against the unregistered companies which are operating illegally; and
- (e) if so , the details thereof ?

**Answer**

MINISTER OF LAW , JUSTICE & COMPANY AFFAIRS (SHRI ARUN JAITLEY )

- (a) As per the Companies Act, 1956, `company`` means a company formed and registered under this Act or an existing company formed and registered under any of the previous specified companies laws.
- (b) to (e ) Do not arise.